

**HIGH COURT OF JUDICATURE AT HYDERBAD
FOR THE STATES OF TELANGANA AND ANDHRA PRADESH**

CIRCULAR

ROC.No. 4547 /OP Cell/2017

Dt. 04.08.2017

Sub: Subordinate Courts - Civil and Criminal - Disposal of old cases- Making zero pendency of five year old cases - Achieving the target of 5 + 0 improving the performance- Submission of daily disposal statements-Strict adherence to timeliness- Certain instructions-Regarding.

Hon'ble the Acting Chief Justice while considering the matter regarding the expeditious and effective disposal of old civil and criminal cases making zero pendency of five year old cases for achieving the target of 5 +0 by 31.03.2018 has been pleased to direct as under:

All the Judicial Officers in both the States of Andhra Pradesh and Telangana shall submit the daily disposal statement of each Officer with regard to disposal of cases i.e., AFT otherwise in the software application directly. The software is made available in the link, which is present in the High Court Website under the caption "Daily disposals of Judicial Officer". All the Judicial Officers shall enter the data in the following fields provided in the software i.e., 1) Case type 2) Case Number 3) Case Year 4) Identified (Y/N) 5) Result and 6) Nature of disposal. The Data Entry in respect of the above fields is very simple and can be made by the Judicial Officers personally. Instructions for data entry are available in the link provided in the Official Website of the High Court.

All the Judicial Officers shall submit online daily disposal statement directly to the High Court by 6.00 pm on every day, with effect from 07.8.2017.. Any deviation in this regard will be viewed seriously.


REGISTRAR (JUDICIAL)
4.8.17.

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to:

The Registrar General and all the Registrars, High Court of Judicature at Hyderabad, Hyderabad.